

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**No.L-1/236/2018/CERC**

**Dated 15<sup>th</sup> March, 2019**

**CORRIGENDUM**

The following regulations in the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 shall be corrected as under:

1. In page 74, first line of the Note under sub-clause (a) of clause (2) of the Regulation 35, words “pay revision” shall be inserted after the words “minimum wage”;
2. In page 76, second line of clause (iii) of second proviso under clause (3) of Regulation 35, the figure “2000 MW” shall be substituted with the figure “2500 MW”;
3. In page 116, first line of second proviso under Clause (b) of Regulation 51, the words “and HVDC” shall be deleted.

**Sd/-  
(Sanoj Kumar Jha)  
Secretary**

Note: The above correction will be incorporated in the principal regulations to be notified in Gazette.